

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

(8)

O.A. No. 2148 of 1992

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New Delhi, dated this the 4th November 1997

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Jai Ram Dass,
S/o Shri Dasanda Ram,
R/o 1565, Cinema Street,
Gandhi Nagar,
Delhi. ... APPLICANT

(By Advocate: Shri Sarvesh Bisaria)

VERSUS

1. Union of India through
the Secretary,
Ministry of Railway,
Rail Bhawan,
New Delhi.
2. General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. Divl. Railway Manager,
Northern Railway,
Divisional Office,
New Delhi. RESPONDENTS

(By Advocate: Shri S.P. Bansal proxy
counsel for Shri B.K. Aggarwal)

JUDGMENT

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns the Respondents Order dated 28.7.92 (Annexure I), directing that fresh proceedings be held against him and treating him on deemed suspension w.e.f. 15.2.83.

2. We have heard Shri Bisaria for applicant and Shri Bansal proxy counsel for Shri B.K. Aggarwal for respondents.
3. We are informed that pursuant to the impugned orders dated 28.7.92, the departmental proceedings against applicant have concluded and he has been compulsorily

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retired and that he has impugned the said order of compulsory retirement in another O.A. which is separately awaiting adjudication.

4. Under the circumstances we do not consider it appropriate to adjudicate on the challenge to the impugned order dated 28.7.92 in the present O.A. Instead we give liberty to applicant to press his relief in regard to impugned order dated 28.7.92 in the O.A. in which the order of compulsory reitrement has been impugned.

5. Giving the applicant liberty as aforesaid, we dismiss the present O.A. No costs.

A Vedavalli

(DR. A. VEDAVALLI)
Member (J)
/GK/

S.R. Adige

(S.R. ADIGE)
Vice Chairman (A)